

**No A-45011/11/2011-Admn.I**  
**Government of India**  
**Ministry of Corporate Affairs**

'A' Wing, 5<sup>th</sup> Floor, Shastri Bhavan,  
Dr. R.P. Road, New Delhi -110001

Dated the 25<sup>th</sup> August, 2011.

**OFFICE ORDER**

In partial modification to this Ministry's Office Order of even number dated 04.03.2011 and subsequent office orders in this regard, the following items of work are allocated to Shri Manoj Kumar, IAS (HP:88), Joint Secretary, Ministry of Corporate Affairs (who shall be addressed as JS(M) in all internal official communication) with immediate effect and until further orders:-

- (i) CL-III Section (Matters relating to Insolvency; Mergers and Amalgamations in respect of Government companies; Exemption under Section 211 & 212 of the Companies Act, 1956 etc.).
  - (ii) CL-VI Section (Loan to Directors, Appointment of sole agent, Permission for acceptance of deposits, NIDHI Companies).
  - (iii) CL- VII Section (Managerial Remuneration).
  - (iv) Insolvency Section and OL e-Governance Project.
  - (v) All matters relating to the three Professional Institutes.
  - (vi) Formulation of CSR Policy and related work.
  - (vii) Work relating to IICA.
  - (viii) Administration IV Section (work of CLB and NCLT).
  - (ix) Any other item of work assigned by Secretary.
2. JS(M) will submit files directly to Secretary except the files relating to item No. (vi), (vii) and (viii) which will be routed through Addl. Secretary.
  3. JS(M) will be the Link Officer for JS(A), JS(A) for JS(R) and JS(R) for JS(M).
  4. This issues with the approval of Secretary, CA.

  
(J.S. Gupta)

Under Secretary to the Govt. of India

1. All Officers/ Sections of the Ministry
2. Head of all Attached Offices.
3. All RDs/ ROCs/ OLs.
4. e-Governance Cell to place it on MCA website under the miscellaneous column.
5. EA, MCA
5. Guard file.

**Copy for information to :-**

1. PS to CAM
2. PS to MOS
3. Sr. PPS to Secretary